

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.139/07

Wednesday this the 26th day of September 2007

C O R A M :

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

1. Sai Sukumar,
S/o.V.Chellan,
Lighthouse Attendant, Kadalur Lighthouse,
(Ministry of Shipping, Road Transport & Highways),
Kadalur P.O., Kozhikode District.
Residing at Lighthouse Quarters,
Kadalur Lighthouse, Kadalur P.O.,
Kozhikode District.
2. E.A.Jamal,
S/o.Aliyar,
Lighthouse Saffaiwala,
Mount Dilli Lighthouse,
(Ministry of Shipping, Road Transport & Highways),
Ettikkulam P.O., Ezhimala, Cannanore.
Residing at Lighthouse Quarters,
Mount Dilli Lighthouse, Ettikkulam P.O.,
Ezhimala, Cannanore.Applicants

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented
by the Secretary to the Government of India,
(Ministry of Shipping, Road Transport & Highways),
Department of Lighthouses & Lightships,
New Delhi.
2. The Director (Regional),
Government of India,
(Ministry of Shipping, Road Transport & Highways),
Department of Lighthouses & Lightships,
Gandhi Nagar, Kochi – 682 020.
3. The Director General,
Department of Lighthouses & Lightships,
(Ministry of Shipping, Road Transport & Highways),
Noida, Deep Bhavan, A-13, Sector 24,
Gouthambudh Nagar, U.P.- 201 301.Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

.2.

This application having been heard on 26th September 2007 the Tribunal on the same day delivered the following :-

ORDER

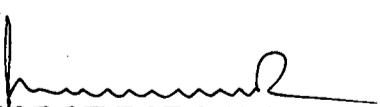
HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

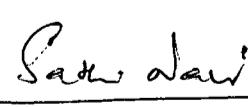
The applicants approached this Tribunal by filing this O.A aggrieved by the respondents' action in conducting the written examination and interview for filling up the existing vacancies of Assistant Lightkeeper (Junior Scale) without giving an opportunity to the applicants contrary to the provisions of the Recruitment Rules.

2. Reply statement and rejoinder has been filed. When the matter came up today, counsel for the respondents on instructions submitted that the Department accepts that there was a procedural lapse on their side and, therefore, they proposed to take fresh recruitment action in which the applicants' prayer can also be considered. Counsel for the applicants also agrees that this fresh course of recruitment is taken up by cancelling the earlier examination and permitting the applicants also to participate in the examination.

3. By the consent of both the parties, the O.A is disposed of directing the respondents to complete the recruitment action within a period of three months from the date of receipt of a copy of this order. No order as to costs.

(Dated this the 26th day of September 2007)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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